

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2737
ANSWERED ON:10.12.2012
POLLUTED INDUSTRIAL CLUSTER
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of polluted industrial clusters identified by the Government in the country during the last three years;
- (b) if so, the details thereof, State wise;
- (c) whether the Government has issued directions for restoration of environmental quality in these areas;
- (d) if so, the details thereof;
- (e) whether the Government has any mechanism to supervise the implementation of direction issued;
- (f) if so, whether any violation of the direction has been brought to the notice of the Government; and
- (g) if so, the details thereof along with the punitive action taken against such industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The Central Pollution Control Board (CPCB) in collaboration with Indian Institute of Technology (IIT), Delhi had conducted a survey based on Comprehensive Environmental Pollution Index (CEPI) criteria in 2009 for assessment of pollution load of industrial areas in 88 major industrial clusters in the country. Out of these, 43 industrial clusters industrial clusters have been identified as Critically Polluted Areas (CPAs). The State-wise list of critically polluted clusters /areas is enclosed at Annexure.

(c) & (d) The Ministry of Environment & Forests has imposed a moratorium on 13.01.2010 on grant of environmental clearances for developmental projects in these 43 critically polluted industrial clusters. For restoration of environmental quality in these polluted clusters, State Pollution Control Board (SPCBs) were asked to prepare Action Plans. The Action Plans prepared by SPCBs have been reviewed by CPCB. Based on Action Plans and the initiation of implementation measures the moratorium has been lifted by the Ministry in 26 industrial clusters/areas.

(e), (f) & (g) For the strict implementation of Action Plans prepared by respective State Pollution Control Boards, the Central Pollution Control Board directed concerned SPCBs to constitute local committees for review and verification of implementation of Action Plans and to submit progress on bi-monthly basis to Central Pollution Control Board. Accordingly the State Pollution Control Boards have constituted local committees for implementation of Action Plans in 35 CPAs namely Navi Mumbai, Chandrapur, Dombivli, Aurangabad, Tarapur, Panipat, Faridabad, Haldia, Asansole, Howrah, Greater Kochi, Vishakhapatnam, Patancheru-Bollaram, Dhanbad, Ludhiana, Mandi-Gobindgarh, IbValley, Jharsugda, Angul Talcher, Mangalore, Bhadravati, Vapi, Ankleshwar, Ahmedabad, Vatva, Bhavnagar, Junagarh, Indore, Korba, Ghaziabad, Noida, Kanpur, Agra, Varanasi-Mirzapur and Singrauli. These local committees are comprised of various stakeholders, local representatives & government departments. The industrial clusters where local committees are not constituted, the SPCBs are themselves monitoring the progress of implementation of action plans.

Besides, meetings of the Steering Committee comprising of national level experts are being held periodically to review the implementation of Action Plans of all the 43 CPAs. During the review meetings, the concerned stakeholders i.e., Industries, SPCBs /PCCs and other local bodies are directed to ensure timely compliance of Action points stipulated in the Action Plans.